

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 243/2010
With
Misc. Application No.136/2010

Date of decision: 15.07.2011

**Hon'ble Dr. K.B. Suresh, Judicial Member.
Hon'ble Mr. Sudhir Kumar, Administrative Member.**

Himmat Singh S/o Shri Shishu Pal Singh, b/c Rajput, age 24 years, R/o village Asalkheri, Tehsil Churu, District Churu. The father of the applicant who was postman Grade 'D' employee posted in the office of Superintendent of Post, Churu Division, Churu.

: Applicant

Rep. By Mr.H.S. Sidhu, counsel for the applicant.

Versus

1. Union of India through the Secretary, Ministry of Communication and Information Technology, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur-302007.
3. Post Master General, Rajasthan, Western Region, Jodhpur.
4. Superintendent of Post, Churu Division, Churu.

: Respondents.

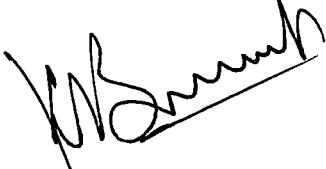
Rep. By Mr. M.S. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

ORDER (ORAL)

Per Dr. K.B. Suresh, Judicial Member.

Heard both the counsels and examined the pleadings. From Annexure-A/1 it would appear prima-facie that the applicant's case has been considered only once. Going by the DoPT instructions, the applicant is entitled for total three considerations, therefore, if the applicant had not been considered on comparative analysis earlier to this twice, then two more such opportunities are to be granted to him.

2. At this point of time, Shri M.S. Godara, learned counsel for the respondents makes a representation that the year in respect of which the consideration is to be affected may also be mentioned.



Therefore, in clarification of the above, we direct that if the vacancies of 2011 have not been settled by now, then the applicant may be considered for the vacancies of 2011 and of 2012. But if the vacancies of 2011 are settled, since we do not want the case to be reopened again, and, therefore, he may be considered for the vacancies of 2012 and 2013.

3. The O.A. is, thus, allowed to the limited extent as stated above. The Misc. Application for condonation of delay is disposed of. No order as to costs.


[Sudhir Kumar]
Administrative Member


[Dr. K.B. Suresh]
Judicial Member